

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
MS. MADHUMITA ROY, JUDICIAL MEMBER

ITA No.2778/Del/2019
Assessment Year : 2014-15

Smt. Kiran Nandrajog,
(Legal Heir of Late Shri Vijay
Prakash Nandrajog),
Kh.No.301/1, 301/2,
Near Tanya Garden,
Behind Daffodil Hotel,
Satabati,
New Delhi – 110 074.
PAN : ABYPN6379A.
(Appellant)

Vs. Income Tax Officer,
Ward-26(3),
New Delhi.

(Respondent)

Appellant by : Ms. Aditi Gupta, CA.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : 26.11.2020
Date of pronouncement : 26.11.2020

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-9, New Delhi dated 25th January, 2019.

2. The learned counsel for the assessee, vide email dated 23rd November, 2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate

to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 26th November, 2020.

Sd/-

**(MADHUMITA ROY)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

VK.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar